GOVERNMENT OF INDIA

MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

RAJYA SABHA

UNSTARRED QUESTION NO. 602

ANSWERED ON 12.12.2022

STATUS OF THE NATIONAL WATER FRAMEWORK BILL, 2016

602 SHRI SUJEET KUMAR

Will the Minister of JAL SHAKTI be pleased to state:

the current status of the National Water Framework Bill, 2016 which inter-alia, contains provisions for an overarching national legal framework with principles for protection, conservation, regulation and management of water as a vital and stressed natural resource?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) Ministry of Jal Shakti has prepared a draft National Water Framework Bill, 2016 which seeks to provide an overarching national legal framework based on principles for protection, conservation, regulation and management of water as a vital and stressed natural resource, under which legislation and executive action on water at all levels of governance can take place. The Bill was circulated to States/UTs and the concerned Central Ministries for obtaining their comments. Comments on the draft bill have been received from 11 States viz., Rajasthan, Tamil Nadu, Madhya Pradesh, Kerala, Karnataka, Odisha, Gujarat, Uttar Pradesh, Maharashtra, Bihar and Jharkhand whereas, interim response have been received from 5 States/UTs viz., Uttarakhand, Punjab, Arunachal Pradesh, NCT of Delhi and Lakshadweep.
